

**COURT-I**

**IN THE APPELLATE TRIBUNAL FOR ELECTRICITY  
(Appellate Jurisdiction)**

**IA NO. 73 OF 2017 IN  
DFR NO. 4213 OF 2016**

**Dated: 17<sup>th</sup> August, 2017**

**Present: Hon'ble Mrs. Justice Ranjana P. Desai, Chairperson  
Hon'ble Mr. I.J. Kapoor, Technical Member**

**In the matter of:**

**Punjab State Power Corporation Ltd. .... Appellant(s)**

**Vs.**

**Punjab State Electricity Regulatory Commission & Ors. .... Respondent(s)**

Counsel for the Appellant(s) : Mr. Vishal Chaudhri

Counsel for the Respondent(s) : Mr. Sakesh Kumar for R-1

Mr. Tajender K.Joshi

Mr. Krishna Kant for R-2 to R-6

**ORDER**

**IA NO. 73 OF 2017**

***(Appl. for condonation of delay)***

There is 217 days' delay in filing this appeal. In this application, the Applicant/Appellant has prayed that delay may be condoned.

All the Respondents have been served. Mr. Sakesh Kumar appears on behalf of Respondent No.1 and Mr. Tajender K. Joshi appears on behalf of Respondent Nos. 2 to 6.

We have heard learned counsel for the Appellant, learned counsel for the State Commission and learned counsel for Respondent Nos. 2 to 6. Learned counsel for respondent Nos. 2 to 6 has strenuously opposed the application.

Having perused the explanation and considering the fact that companion appeals have already been admitted by this Tribunal, we are of the opinion that delay deserves to be condoned after saddling the appellant with costs. Accordingly, delay in filing the appeal is condoned subject to payment of cost of Rs.10,000/- (Rupees ten thousand only) by the appellant to a charitable organisation, namely, "***National Association for the Blind, Delhi State Branch, Sector – 5, R.K. Puram, New Delhi – 110022***" within four weeks from today. Application is disposed of.

After receiving the compliance report, Registry is directed to number the appeal and list the matter for admission on **11.10.2017**.

**(I. J. Kapoor)**  
**Technical Member**

**(Justice Ranjana P. Desai)**  
**Chairperson**

*ts/kt*